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SUBMERGING OF KAKANAKOTE FOREST IN THE KAIUNI RESERVOIR

- 197 SHRI A. I). MAM: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) whether Government are aware that the Kakanakote Forest in Mysore is going in be submerged in the Kabioi reservoir thus depriving tourists of a major lion in Mysore, viz., bunting of elephants; and
- (b) whether there are any proposals under Government's consideration to have a saneman (or elephants in the country so thai the elephant population may be properly presen edi

THE MINISTER OF TOURISM AND CIVIL AVIATION (DR. KARAN SINGH): (a) A portion of the Kakanakote (OHM will be submerged under the Kabini Project, but the adjoining areas will still be available for giving shelter to elephants. Hunting of elephants is prohibited in Mysore and ran not therefore be considered as an attraction for

(b) No Sir. The existing wild life saw tnaries and National Parks are adequate For the preservation of elephants

TATA FERTILISER PROJECT

•198. SHRI **PRANAB**

KUMAR Will the Minister of MUKHERTEE: COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that "Tata Chemials" to which a letter of intent for esta-blishing a fertiliser project at Mitbapur had been issued, has refused to obtain clearance under tin1 provisions of the Monopolies and Restrictive Trade Practices
- (b) if so, what is the reaction of Govern-

THE' MINISTER OF COMPANY AFFAIRS (SHRI K. V. RAGHUNATHA REDDY): (a) Tata Chemicals have represented that their application Ear setting up a fertilizer plant does not attract the provisions of I he MRTP Act.

(b) The contentions of the company ate umli i examination,

APPOINTMENTS IN SHANKAR SUGAR Mitts Limited, C.Alii

•198. SHRT K. P. SUBRAMANIA

> MF.NON: SHRI A. P. CHATTER J1 E:

Will the Minister of COMPANY AFFAIRS be pleased to state:

fa) whether a shareholder of the Shankar Sugar MiUs limited, Calcutta lodged a

complaint with the Government of India as well as with the Company Law Board about iln appointment of Managing Director and Deput) Managing Director respectively of the said mill at fabulous salaries;

- (b) if so, what action Government have taki 0 in tin- mailer:
- (c) whethel his Department granted their approval to the appointment of the said Managing Director and the Deputy Managing Director; and
- (d) if so, the grounds on which such approval was granted?

E MINISTER 0# COMPANY AFFAIRS (SHRI K. V. RACHUNATHA REDDY): (a) A shareholder of the Shankar Sugar Mills Limited had objected to the managerial appointments proposed by the company with the approval of the shareholders at its meeting held on 1st December, 1969;

- (b) The Company Law Board considered (In company's application in the light of the objections raised by this shareholder;
- (c) The Company Law Board approved the appointment of a Managing Director and a Deputy Managing Director each on a reduced remuneration of Rs. 2.500 per month pins one per cent commission restricted to 50 per cent of their annual salarj plus perquisites; and
- (d) The Company Law Board which is a statutory authority, considered all facts and circumstances of c. he case and decided In company's proposal on merits.

CALCUTTA TRAMWAYS COMPANY

LIMITED

•200. SHRI MONORANJAN ROY: SHRI A. P. CHATTERJEE: Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to slate:

- (a) whether Government's attention has been drawn to a report recommending the taking over of the Calcutta Tramways Company Limited after paving compensation of rupees one (tore: and
- (b) if so, the details of the recommenda-tions and the steps taken by Government in the matter?

THE MINISTER OF PARLIAMENTARY VFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) and tin Government of West Bengal coned a Committee of officers of the State Government and the Government of India to advise the State Government on the unl i hat may be justifiably offered for the purchase of the Calcutta Tramways Company and the factors required to be ig a fair price for the Mking. Its report has just been re49

ceived and is und< consideration by the State Government. P nding examination by the State Government, they do noi propose to make the recomm ndations public.

फिल्मी कलाहारों का प्रायकर निर्धारण

*201. सरवार गुनवरण सिंह टोहड़ा : वपा वित्त मंत्री यह बताने को कुपा करेंगे कि :

- (क) निम्नलिखित फिल्मी कलाकारी पर 1969-70 वर्ष के तिये खलग-अलग कितना ग्राय कर निर्धारित किया गया है ;
 - 1. श्रीमती श्रीमल टैगोर :
 - 2. श्री राजेश खन्ना
 - 3. श्री मनोज कुमार 🖫
 - श्री संजीव कुम र; ग्रीर
- (ख) इन फिल्मी कलाकारों ने 1969-70 के वर्ष के दौरान कितना आय-कर जमा कराया है और उनमें से प्रत्येक की तरफ कितना आय-कर शेष है ?

INcoMF.-TAx Assessment of Film Stars

- /201. SARDAR (TJRCHARAN SINGH TOHRA: Will the Hinister of FINANCE be pleased to state:
- (a) the amount o income-tax that has been assessed against each of the following film stars for the yew 1969-70:
 - (i) Shrimati Shi mila Tagore;
 - (ii) Shri Rajesh Khanna;
 - (iii) Shri Manoj Kumar; and
 - (iv) Shri Sanjiv 1 umar; and
- (b) what amount o i lconie lax has been paid by these film s trs during the year 1969-70 and what amount is still outstanding against each one)f them?]

वित्त मंत्रालय में राजा मंत्री (श्री विद्याचरण शुक्ल): (क) तथा (ख) इन फिल्मी सितारों का कर-निर्धारण बम्बई तथा कलकत्ता में किया जा रहा है। मांगी गई सुबना इकट्टी की जा रही है और यथा संभव शीघ्र ही सदन की मेज पर रख दी जायगी। t| THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) These lilm stars are being assessed ai Bombay ami Calcutta. I he required information is being collected; md shall be laid on the Table Of tin- House as soon as possible.!

पुष्पक विमान

- *202 श्री सून्दर सिंह भंडारी : क्या पर्यटन तथा नगर विमानन मंत्री यह बताने की कृषा करेंगे कि :
- (क) सरकार हारा पत्नाहंग क्लवों को अनुदान और पुष्पक विमान देना बन्द करने के क्या कारण हैं:
- (ख) देश में इस समय कुल कितने फ्लाइंग बलब हैं थाँर ६न क्लाबों में कुल कितने व्यक्ति प्रशिक्षण पारहे हैं : ग्रीर
- (ग) क्या यह सच है कि पुष्पक विमान बनाने का कार्यक्रम भी स्थिगत किया जा रहा है ?

II PusHPAg AIRCRAFT

- •202. SHRI SUNDAR SINGH BHANDARI: Will the Minisier of TOURISM AND CIVIL AVIATION be pleased to state:
- (a) what are the reasons for discontinuing the grants and the suppl) of Pushpak aircraft to the Flying Clubs b\ Government:
- Cli) what is the total number of Flying Clubs in the country at present and how mauv persons are under training in these clubs; and
- (c) whether it is a fail that the programme for manufacturing Pushpak aircraft is also being postponed?

पर्यटन तथा नागर विमानन मंत्री (डा० कर्ण् सिंह): (क) उपदान योजना में विमान खरीदन के लिए कोई अनुदान देने की व्यवस्था नहीं है। फ्लाइंग क्लवों को सरकारी पृश्वक विमान उधार देने की प्रथा बन्द नहीं की गर्या है।

(ख) देश में फ्लाइंग क्लवों की कुल संख्या 25 है। फरवरी, 1971 में इन क्लवों में 788 व्यक्ति उड़ान प्रशिक्षण ले रहे थे।